

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
AT CHENNAI

(APPELLATE JURISDICTION)

Company Appeal (AT) (CH) (Ins) No.262/2024
(IA Nos.699 & 700/2024)

In the matter of:

Byju Raveendran,
Suspended Director, Promoter & Shareholder
of Think & Learn Pvt. Ltd. ... Appellant

V

Think & Learn Pvt. Ltd. through
IRP Mr. Pankaj Srivastava & Anr. ...Respondents

Present :

For Appellant : Mr. Arun Kathpalia, Senior Advocate
Mr. Dhyan Chinappa, Senior Advocate
Mr. Waseem Pangankar, Ms. Nadiya Sargureh,
Mr. Yashowandhan Dixit, Gargi Patil, Aditi Tiwari,
Yashita Bhardwaj, Rishab Gupta Advocates
i/b. M & M Legal LLP.

For Respondents : Mr. Satish Parasaran, Senior Advocate
for R2 (Board of Control for Cricket in India)
Mr. PH. Arvinth Pandian, Senior Advocate
For Mr. Avinash Balakrishna, Advocate
Khaitan & Co. LLP., Intervenor
(GLAS Trust Company LLP / Proposed Respondent)

ORDER
(Hybrid Mode)

29.07.2024:

After having gone through the records, the Principal Applicant to the proceedings under Section 9 of the I & B Code, 2016, has been the Board of

Control for Cricket in India, since, I have been appearing as a Counsel on their behalf, I feel it apt to refuse to hear this matter.

The Registry is directed to upload this order today itself. The matter be placed before the Hon'ble Chairperson of Principal Bench, NCLAT, New Delhi, for nomination of an appropriate Bench.

[Justice Sharad Kumar Sharma]
Member (Judicial)

[Jatindranath Swain]
Member (Technical)

SR/TM